

ACT No. II OF 1923.

[PASSED BY THE INDIAN LEGISLATURE.]

(Received the assent of the Governor General on the 16th
February, 1923.)

An Act to supplement the Malabar (Comple-
tion of Trials) Act, 1922.

Mad. Act I
of 1923.

WHEREAS it is expedient to supplement the
Malabar (Completion of Trials) Act, 1922 ; It is
hereby enacted as follows :—

1. This Act may be called the Malabar (Com- Short title.
pletion of Trials) Supplementing Act, 1923.

III of 1922.

2. On the expiration of the Malabar (Completion Appeals to lie
of Trials) Ordinance, 1922, and notwithstanding such notwith-
expiration, an appeal shall lie to the High Court of standing
Judicature at Madras in any case in which an appeal expiration
would have lain to that Court but for such expiration of Ordinance
and every such appeal and every appeal presented to III of 1922.
the High Court under that Ordinance before the date
of such expiration shall be heard and decided by the
High Court.

[Price one anna only.]